

of Ministers constituted for liquidating the outstanding statutory dues of workers in Central Public Sector Undertakings (CPSUs) have been held. The actual status of the outstanding Statutory dues before the formation of the GoM and the latest details of these dues as per the information provided by the Administrative Ministries/Departments is annexed as Statement.

Statement

Component-wise Break up of Dues of Wrokers in CPSUs

(Rs. Crores)

Component	As on 31.12.1999	31.3.2002 (Provisional)
1. Wages	375	193
2. Provident Fund Dues	805	793
3. ESI dues	105	138
4. Gratuity	96	90
5. Pension	337	311
6. Bonus	4	2
TOTAL: (1 to 6)	1722	1527

Restoration of Commuted Pension

980. SHRI TARINI KANTA ROY: Will the PRIME MINISTER be pleased to state:

- (a) the number of pensioners, who commuted one-third of their pension, have attended 15 years of their retirement;
- (b) the number of pensioners who have got restoration of commuted portion of pension in their original pension;
- (c) the number of pensioners who have not got restoration benefit after 15 years of their retirement;
- (d) the reasons for not getting restoration benefit even after expiry of 15 years; and

[25 July, 2002]

RAJYA SABHA

(e) the GED rules in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS {SHRIMATI VASUNDHARA RAJE): (a) to (e) The department of Pension is the nodal department for formulation of pension policy for Central Government employees. Pension payment-disbursement is however completely decentralised. In view of this the Department of Pensions does not maintain, centrally, data relating to number of Pensioners who had commuted 1/3rd portion of pension and whether they have got the benefit of restoration or not after the expiry of 15 years.

Foreign Training to all India Services Officers

981. MISS MABEL REBELLO: Will the PRIME MINISTER be pleased to state:

(a) the number of all India Services Officers who were sent for foreign training in the year 2001 -2002 and out of them how many were tribals; and

(b) the reasons for not sending tribal officers in a greater numbers, since they require more exposure than others?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) and (b) the Department of Personnel and Training (DoP&T) nominates officers belonging to the Indian Administrative Service (IAS) whether posted in the State or in the Centre and such officers of Indian Police Service (IPS) and Indian forest Services (IFS) as are serving in the Centre under Central Staffing Scheme, for various training programmes abroad. During 2001-2002, the DoP&T deputed 33 officers belonging to All India Services for various training programmes abroad, out of which there were 2 tribals.

While making nominations of officers for training programmes abroad, DoP&T endeavours to give adequate representation to tribals, subject to availability of applications/nominations from such category and fulfillment of prescribed eligibility criteria by such applicants.